

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-15(PB)/2017

**IN THE MATTER OF:**

**M/s Clutch Auto Ltd.**

.... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / IRP**

:- Mr. Sumesh Dhawan, Advocate  
Mr. Vatsala Kale, Advocate


**For the RESPONDENT**


:-

**ORDER**

Learned Counsel for the petitioner is present and represent that subsequent to the naming of the Insolvency Professional (IP) appointed by the Committee of creditors, no cooperation is coming forth on the part of the corporate debtor. However, we find from the record annexed with application that there is no communication produced as between the earlier Insolvency Resolution Professional named by the Corporate debtor and appointed by the Hon'ble Principal Bench and the (IP) appointed by subsequent order by this tribunal. However, the counsel for the Insolvency Resolution Professional states that communications have been exchanged between previous Insolvency Resolution Professional and the present one and some time is required to place the same on record. A weeks' time is granted for the said purpose.

Place the matter on 05<sup>th</sup> September 2017 before the Hon'ble Principal Bench for necessary orders.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)